

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 896 of 2001.

Dated this Tuesday, the 16th day of July, 2002.

CORAM : Hon'ble Shri S. L. Jain, Member (J).

Hon'ble Smt. Shanta Shastry, Member (A).

Rajeev Kumar,
Deputy Commissioner of Income Tax,
Resident of - 9/231 Revenue Apartment,
New M.I.G. Colony, Khernagar,
Bandra (East),
Mumbai - 400 051.

Applicant.

(By Advocate Shri G. K. Masand)

VERSUS

1. Secretary,
Government of India,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi.

2. Chief Commissioner of
Income Tax (Admn.), Mumbai,
Aayakar Bhavan, M. K. Road,
Mumbai - 400 020.

Respondents.

(By Advocate - Shri V. G. Rege)

O R D E R (ORAL)

PER : Shri S. L. Jain, Member (J).

Shri G. K. Masand, Learned Counsel for the Applicant states that he wants to withdraw the O.A. at the instruction of his client in view of an order passed by Hon'ble High Court of Delhi in Civil Writ Petition No. 4746 of 2001.

2. The Delhi High Court has opined that as soon as the period of custody is over, the order of deemed suspension comes to an end. He further stated that in case the said view of the High Court is set aside by the Apex Court, he seeks liberty to challenge the impugned order, if such occasion arises thereafter.

S. L. J.

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3. In view of the said submission, the O.A. is permitted to be withdrawn with liberty to the Applicant to challenge the impugned order if an occasion arises therefor, as stated above. No order as to costs.

Shanta J

(Smt. SHANTA SHAstry)
MEMBER (A).

Jain
(S.L. JAIN)
MEMBER (J).

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